

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 2**  
**(IB)414(PB)/2019**

**IN THE MATTER OF:**

M/s. Hinsui Engineering Pvt. Ltd.  
v.  
Punj Llyod Ltd.

.... Applicant / petitioner

.... Respondent

**SECTION:**

**Under Section 9 of IBC**

**Order delivered on 21.02.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant:

Mr. Ratik Sharma, Adv.

**ORDER**

An order against the same corporate debtor has been reserved in CP No. (IB)-731(PB)/2018. Accordingly, the matter be listed along with the above mentioned company petition on the date when the order is to be pronounced.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

21.02.2019  
Aarti Makker